

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 17 to 19 of 2017**

**IN THE MATTER OF:**

**M/s. Cyrus Investments Pvt. Ltd. & Anr ... Appellants**

**Vs.**

**M/s. Tata Sons Ltd & Ors. ... Respondents**

**Present: For Appellants:- Mrs. Sonali Jaitley Bakhshi, Mr. Ravi Tyagi and Ms Sanya Kapoor, Advocates.**

**For Respondent No. 1:- Ms. Tahira Karanjawala, Mr. Arjun Sharma, Ms. Suman Yadav and Ms. Eesha Mohapatra, Advocates.**

**For Respondent No.2:- Mr S.N. Mookherjee, Senior Advocate, Mr Dhruv Dewan, Mr Shuva Mandal, Mr Rohan Batra, Mr Nitesh Jain, Mr Sayak Maity, Mr Arjun Sharma, Mr Arjun Pall, Ms Reena Choudhary, Mr Kostubh Devnani and Mr Sidharth Sharma, Advocates.**

**For Respondents No.6, 14, 16 to 22:- S/Shri Saswat Pattanaik and Aditya Panda, Advocates.**

**ORDER**

09.02.2017 — Counsel for the parties pointed out typographical error in the Judgment dated 3<sup>rd</sup> February, 2017 passed in these appeals. Though no counsel appeared on behalf of Respondent No. 15 and counsel for Respondent No. 6, 14, 16 to 22, had appeared, in the 2<sup>nd</sup> page of Judgment, it has been wrongly typed as 'R-14 to R-22'.

We accordingly order to correct the mistakes and in place of 'R-14 to R-22' at page 2 it should be read as 'R-6, R-14, R-16 to R-22'

Similarly in the 4<sup>th</sup> line from the bottom of page 22 of the Judgment in the end in place of word "and", "on" has been wrongly

typed. We, therefore, order to read the word as "and" in place of the word "on". The sentence should be read as " In case the question of maintainability and/or waiver **and** merit is decided in favour of the appellants, it is always open to the Tribunal to pass appropriate order restoring the original position of Respondent No.11, was at the time of filing of the Company Petition".

Sd/-  
(Justice S.J. Mukhopadhaya)  
Chairperson

Sd/-  
(Mr. Balvinder Singh)  
Member (Technical)

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